

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A No. 1620/2018

New Delhi, this the 24<sup>th</sup> day of April, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Lalita,  
Aged about 35 years,  
W/o. Sh. Rakesh Kumar,  
R/o. 538, VPO Kair Najafgarh,  
New Delhi. ....Applicant

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. Govt. of NCT of Delhi,  
Through its Chief Secretary,  
Delhi Secretariat, I.P. Estate,  
Delhi.
2. Delhi Subordinate Services Selection Board,  
Through its Chairman,  
FC-18, Karkardoma, Institutional Area,  
Delhi – 110 092.
3. The Director,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Delhi Secretariat, New Delhi. ....Respondents

ORDER (ORAL)

**Mrs. Jasmine Ahmed, Member (J)**

It is the contention of learned counsel for the applicant that the applicant herein applied for the post of TGT (Social Science) and she secured 88.50 marks and her name was found in the list of successful candidates but, ultimately when the final result was declared vide order dated 09.09.2016 the name of the applicant did not find in the list of successful candidates.

Counsel for applicant also states that when she did not find her name in the successful candidates the applicant filed RTI Application seeking information about her status of the result. Vide letter dated 12.01.2018 reply was given as such “Verification of OBC (Delhi) status of the applicant is still pending with the issuing authority i.e., Office of Divisional Commissioner, Delhi”.

2. Counsel for applicant states that even after three months i.e., on 27.03.2018 status of the applicant remained same as the respondents again gave reply as the “Verification of OBC (Delhi) status of the applicant is still pending with the issuing authority i.e., Office of Divisional Commissioner, Delhi. Its dispatch/Diary No. cannot be provided to applicant as verification/investigation matter is confidential in nature as per Section 8(1)(h) of the RTI Act., 2005.”

3. Learned counsel for applicant drew our attention to page 37 and 38 which is a caste certificate, which has already been issued to the applicant on 31.07.2009 showing her caste as ‘JAT’. Counsel for applicant states that respondents can very well take these two documents into consideration and declare her final result.

4. Accordingly, taking into consideration and after going documents on record, we feel it is unnecessary to keep this O.A pending.

5. Accordingly, we direct the respondents to take a decision on the basis of the caste certificate issued to the applicant dated 31.07.2009 and they can also pursue the matter as expeditiously as possible to get the status from the office of the Divisional Commissioner, Delhi and publish the final merit list of the applicant.

6. Accordingly, one month's time is granted to the respondents to do the needful.

7. O.A is disposed of with the above said direction. It is made clear that we have not commented anything on the merit of the case.

(Praveen Mahajan)  
Member (A)

(Jasmine Ahmed)  
Member (J)

/Mbt/